

FORM B**PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES**
(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Date: 28.05.2025

To,

The Interim Resolution Professional / Resolution Professional

*Sh. Kranthi Kumar Kedari**Flat No. 101, Sri Krishnas Rali, Nilayam, G-134,**Madhura Nagar, Hyderabad, Telangana -500038*

From

*Vikram Singh**ITO, Ward-27(1)**Room No. 199, First Floor,**C R Building, I.P. Estate, New Dehi-110002*

Subject: Submission of proof of claim in respect of the corporate insolvency resolution process in the case of **[M/s. Zapdor Engineering Pvt. Ltd, PAN: AAACZ6798H]** under the Insolvency and Bankruptcy Code, 2016.

Madam/ Sir,

Vikram Singh, ITO, Ward-27(1), New Delhi hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of **[M/s. Zapdor Engineering Pvt. Ltd, PAN: AAACZ6798H]**. The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	ITO, Ward-27(1), New Delhi
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	ITO, Ward-27(1), New Delhi
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	ITO, Ward-27(1) Room No. 199, First Floor, C R Building, I.P. Estate, New Dehi-110002. Email:- delhi.ito27.1@incometax.gov.in
4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	Rs. 19,57,75,161/- (Principal) Rs.6,13,07848/- (Interest) Total Claim: Rs.25,70,83,009/- <i>The claim amount is as per demand existing</i>

PARTICULARS		
		on ITBA portal and subject to change for any demand not uploaded on portal till date or demand arising out of any proceedings or audit.
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	1. Outstanding Demand Analysis as per ITBA Portal of Income Tax (Summary of Demand). 2. All the orders pertaining to summary of demand details on ITBA Portal.
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	NA
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	Details are available in attached Demand Summary and respective orders.
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NA
9.	DETAILS OF: a. any security held, the value of security and its date, or b. any retention of title arrangement in respect of goods or properties to which the claim refers	NA
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	DD may be issued in favour of Income Tax Officer, Ward-27(1), New Delhi.
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	1. Outstanding Demand Analysis as per ITBA Portal of Income Tax (Summary of Demand). 2. All the orders pertaining to summary of demand details on ITBA Portal. (12 in number)
Signature of operational creditor or person authorized to act on his behalf [Please enclose the authority if this is being submitted on behalf of operational creditor]		
Name in BLOCK LETTERS		VIKRAM SINGH
Position with or in relation to creditor		Assessing Officer Ward-27(1), Delhi
Address of person signing		Room No. 199, C.R. Building, I.P. Estate, New Delhi-110002

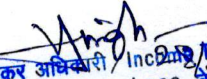
DECLARATION

I, **Vikram Singh**, currently working as **Income Tax Officer, Ward-27(1), New Delhi at Room No. 199, First Floor, C R Building, I. P. Estate, New Delhi**, hereby declare and state as follows:

1. **M/s. Zapdor Engineering Pvt. Ltd, PAN: AAACZ6798H**, the corporate debtor was, at the insolvency commencement date, being the 9th day of May, 2025, actually indebted to me in the sum of Rs./-.
2. In respect of my claim of the said sum or any part thereof, I have relied on and the documents specified below:
 - (i) Outstanding Demand Analysis as per ITBA Portal of Income Tax (Summary of Demand).
 - (ii) All the orders pertaining to summary of demand details on ITBA Portal. (12 in number)
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed there from.
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, ~~save and except the following:~~
~~[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].~~

Date: 28/05/2025

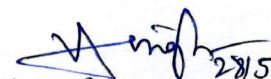
Place: New Delhi


आयकर अधिकारी / Income Tax Officer
कमरा नं. 199, के. रा. भवन,
वार्ड-27(1), रूम नं. 199, C.R. Building,
इन्द्रप्रस्थ एस्टेट, नई दिल्ली-110002
I.P. Estate, New Delhi-110002

VERIFICATION

I, **Vikram Singh** the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at New Delhi on this 28th day of May, 2025


(Signature of the claimant) 28/5/25

[Note: In the case of company or limited liability partnership the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].



आयकर अधिकारी / Income Tax Officer
कमरा नं. 199, के. रा. भवन,
वार्ड-27(1), रूम नं. 199, C.R. Building,
इन्द्रप्रस्थ एस्टेट, नई दिल्ली-110002
I.P. Estate, New Delhi-110002